

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI

(APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Ins) No. 453/2023
(IA Nos. 1413 & 1414/2023)

In the matter of:

**Goda Ganesh,
Suspended Director of
M/s. Barasat Krishnagar Expressways Ltd.**

... Appellant

Vs

State Bank of India & Anr.

...Respondents

Present :

For Appellant : Mr. Udit Kumar Chaturvedi, Mr. Soayib Quershi &
Mr. Kounane Jeelani, Advocates
For Respondents : Mr. A V Arun, Advocate for R1
Mr. M. Rama Rao, Advocate for RP/R2

ORDER

(Hybrid Mode)

03.08.2026:

The learned counsel for the appellant seeks a short accommodation. We modify the interim order and require the RP to collate the claim and constitute the Coc and issue Form G, and the resolution plans can also be allowed to be submitted, but there shall not be any voting on the resolution plans.

Both sides are required to submit their pointed notes of submissions.

List the matter on **11.09.2026**.

**[Justice N. Seshasayee]
Member (Judicial)**

**[Jatindranath Swain]
Member (Technical)**

DD/MS/AK